

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No.3319/2001

New Delhi, this the 13th day of the December, 2001

HON'BLE MR. M.P.SINGH, MEMBER (A)

Shri Kaptan Sharma  
S/o Late Shri Tek Chand Bhardwaj  
R/o Village Jhargarh,  
PO Jaultabad, Distt. Gurgaon,  
Haryana.

... Applicant

(By Advocate: Shri M.K. Bhardwaj)

V E R S U S

Govt. of National Capital Territory of Delhi  
Through

1. The Chief Secretary,  
Govt. of NCT of Delhi  
5 Shamnath Marg,  
Old Secretariat, Delhi.
2. The Administrative Officer  
Govt. of NCT of Delhi  
Chabi Ganj  
Kashmere Gate  
Delhi-6.
3. The Dy. Director General  
NCC Directorate Delhi  
Old Secretariat Building,  
Civil Lines  
Delhi-54.

... Respondents

O R D E R (ORAL)

Heard Shri M.K. Bhardwaj, learned counsel for the applicant.

2. The applicant has filed the present OA under section 19 of the Administrative Tribunals Act, 1985, seeking re-imbusement of medical expenses incurred by him on his mother's treatment.

3. Brief facts of the case are that the applicant who was working as LDC under respondent No.3 at the relevant point of time had submitted the bills dated 15.1.2001 and 23.4.2001 amounting to Rs.58798/- for medical

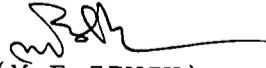
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re-imburement (including medicine) incurred due to serious illness of his mother. The mother of the applicant fell seriously ill and she was admitted in the ICCU of UMKAL nursing home. According to the applicant, his mother is fully dependent on him. Respondents vide letter dated 19.4.2001 rejected the claim of the applicant for medical re-imburement. Thereafter, the applicant submitted another representation on 2.5.2001 and the respondents have re-considered the matter and sought certain information from the applicant. The applicant had submitted all the required information. But till now the respondents have not taken any action on the aforesaid representation of the applicant.

4. Having regard to the aforesaid submissions, I feel that the ends of justice will be fully met, if a direction is given to the respondents to dispose of the aforesaid representation of the applicant by passing a speaking, detailed and reasoned order. The respondents are accordingly directed to consider the aforesaid representation of the applicant and, also treat the OA as a part of his representation, and pass a speaking, detailed and reasoned order within a period of two months from the date of receipt of a copy of this order.

5. The present OA is disposed of in the aforestated terms at the admission stage itself.

6. Registry is directed to send a copy of the OA alongwith a copy of this order.

  
(M.P. SINGH)  
MEMBER(A)

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